

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO.3

CUSTOMS Appeal No. 10460 of 2018

(Arising out of OIA-MUN-CUSTM-000-APP-268-269-17-18 dated 06/12/2017 passed by Commissioner of CUSTOMS-AHMEDABAD)

Euro Ceramics Ltd

Survey No. 510, 511, 512, 517/1,
Bhachau Dudhai Road, Bhachau,
Kutch, Gujarat

.....Appellant

VERSUS

Commissioner of Customs-Mundra

Office of the Principal Commissionerate of Customs,
Port User Buld. Custom House Mundra, Mundra
Kutch, Gujarat- 370421

.....Respondent

APPEARANCE

None appeared for the Appellant

Shri Prashant Tripathi, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. 12728/2024

DATE OF HEARING/ DECISION: 18.11.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 23.11.2023, 04.01.2024, 07.02.2024, 13.03.2024, 09.04.2024, 13.05.2024, 18.06.2024, 15.10.2024 & 18.11.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**